Suppl. Cause List No. 1 Sr. No. 01

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

EMG-WP(Crl) No. 03/2020 EMG-CrlM No. 05/2020 EMG-CrlM No. 6/2020

Mohd. Rashid ...Petitioner

Through:-Mr. Nasir Mirza, Advocate

v/s

UT of Jammu and Kashmir and others

...Respondent(s)

Through: - Mr. A. M. Malik, Dy. A. G

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE
ORDER

EMG-CrlM No. 06/2020:

Application is allowed as prayer for.

Disposed of accordingly.

EMG-WP(Crl) No. 03/2020:

Mr. A. M. Malik, Dy. A.G has filed the status report. He shall file the detailed report stating therein the steps taken by the Investigating Agency for recovery of daughter of the petitioner.

List on 05.06.2020.

(PUNEET GUPTA)
JUDGE

Jammu 01.06.2020 Pawan Chopra